GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

RAJYA SABHA UNSTARRED QUESTION No. 2674 ANSWERED ON - 23/03/2023

Digitisation of High Court records

2674.Smt. Sulata Deo:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the quantum of data pertaining to digitisation of High Court records under the e-Courts scheme, State-wise, for the last two years;
- (b) whether Government is aware of the considerably low levels of digitisation in High Courts; and
- (c) if so, whether measures are being taken to improve on the rate of digitisation, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

- (a)& (b) :A sub-committee was constituted by eCommittee, Supreme Court of Indiafor preparing a Digital Preservation Standard Operating Procedure (SOP) for scanning, storage, retrieval, digitization of court records and preservation of legacy data of the judiciary. The SOP was approved in its full body meeting byeCommittee, Supreme Court of India under the chairmanship of Chief Justice of India, D.Y. Chandrachudon 21st October 2022. As per the details given in SOP, the quantum of data pertaining to digitisation of High Court records is enclosed at Annexure I.
- (c): The phase II of the project is nearing its completion and DPR for e-Courts Phase III has been finalized and approved by eCommittee, Supreme Court of India on 21st October 2022 wherein there is a provision of digitization of entire court record including legacy data. The meeting of the Expenditure Finance Committee (EFC) to consider the DPR of eCourts Phase III was held on 23.02.2023 and approval of EFC has been received. Other, requisite approvals are at an advanced stage.

ANNEXURE I

Statement referred to in reply of part (a) of Rajya Sabha Unstarred Question No. 2674 for 23/03/2023 regarding Digitisation of High Court records. The progress of digitization of court records are as under:

High Court wise Status of Current Digitization		
Sr. No.	High Court Location	Total Number of Digitized pages
1	Gauhati High Court Itanagar, Arunachal Pradesh	0
2	Calcutta High Court West Bengal	1,22,00,000
3	Allahabad High Court	19,68, 00,000
4	Delhi High Court, New Delhi	17,90,00,000
5	Andhra Pradesh High Court	Not Available
6	Guwahati High Court, Assam	2,92,17,338
7	High Court of Himachal Pradesh	75,34,000
8	Gauhati High Court Kohima Bench	2,80,000
9	Chhattisgarh High Court	Not Available
10	Gujarat High Court	Not Available
11	High Court of Madhya Pradesh, Jabalpur	15,40,00,000
12	High Court Meghalaya Shillong	0
13	Gauhati High Court, Aizwal Bench, Mizoram	29,867
14	Orissa High Court, Cuttak, Odhisa	1,22,00,000
15	High Court of Sikkim, Gangtok	6,83,861
16	Madras High Court, Chennai	50,98,000
17	High Court of Telangana, Hyderabad	4,01,50,753
18	High Court of Uttarakhand, Nainital	1,32,00,000
19	Jammu & Kashmir and Ladakh High Court	Not Available
20	Bombay High Court	0
21	Daman Diu High Court	0
22	High Court Jharkhand, Ranchi	5,50,00,000
23	High Court of Karnataka	1,13,22,389
24	Manipur High Court	16,40,855
25	Rajasthan High Court	1,61,00,000
		73,44,57,063